

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:1912  
ANSWERED ON:29.11.2002  
COMMITTEE ON ANTI-DUMPING INVESTIGATIONS  
ASHOK NAMDEORAO MOHOL;RAMSHETH THAKUR

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether the Government have set up a Committee to look into the laws and procedures governing anti-dumping investigation;
- (b) if so, the details thereof;
- (c) whether the said group has submitted its report;
- (d) if so, the details thereof;
- (e) whether the Government have examined the said report; and
- (f) if so, the findings thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY ( SHRI RAJIV PRATAP RUDY )

(a) to (f) : A Committee was constituted by the Directorate General of Anti-Dumping and Allied Duties (DGAD), Department of Commerce, Ministry of Commerce & Industry under the chairmanship of the Designated Authority on 27th April, 2001 to facilitate and streamline anti-dumping investigations. The Committee consisted of senior officers of the Department of Revenue, Department of Commerce, officers of the DGAD as well as legal experts from the panel of lawyers appointed by the Government of India. The Committee submitted its report to the Minister for Commerce & Industry, which was approved on 5.7.2002. As the recommendations relate to modification of various provisions under the Customs Tariff Act, 1975 (as amended in 1995), the Ministry of Finance, Department of Revenue have been requested to take necessary action as suggested by the Committee.